

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MAGPPIE GLOBAL HOUSEWARE PVT LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Magppie Global Houseware Private Limited
2.	Date of incorporation of corporate debtor	16/11/2015
3. //	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2015PTC287416
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No 324 Block J Sarup Nagar Na New Delhi - 110042
6.	Insolvency commencement date in respect of corporate debtor	15.06.2023 (Copy of the order was received on 17.06.2023)
7.	Estimated date of closure of insolvency resolution process	11.12.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Girish Kamal Gupta Reg. No. : IBBI/IPA-001/IP-P01146/2018-19/11831
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Plot No.3, Vigyan Vihar ,New Delhi - 110092 E-mail ID: <a href="mailto:girishkamalca@gmail.com">girishkamalca@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-6/264, Yamuna Vihar, Delhi-110053 E-mail ID: <a href="mailto:cirp.mghpl@gmail.com">cirp.mghpl@gmail.com</a>
11.	Last date for submission of claims	<b>29.06.2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Magppie Global Houseware Private Limited on 15.06.2023 (Copy of the order was received on 17.06.2023).

The creditors of Magppie Global Houseware Private Limited, are hereby called upon to submit their claims with proof on or before 29.06.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Girish Kamal Gupta**

(Insolvency Professional)

IBBI Reg. No.: IBBI/IPA-001/

IP-P01146/2018-19/11831

Comm. Address: C-6/264, Yamuna Vihar, Delhi-110053

E-mail ID: girishkamalca@gmail.com

AFA Certificate No.: A1/11831/02/221223/10527

**Girish Kamal Gupta**

**Interim Resolution Professional**

**Magppie Global Houseware Private Limited**

IBBI Reg. No.: IBBI/IPA-001/IP-P01146/2018-2019/11831

E-mail ID: [girishkamalca@gmail.com](mailto:girishkamalca@gmail.com) [cirp.mghpl@gmail.com](mailto:cirp.mghpl@gmail.com)

Address: C-6/264, Yamuna Vihar, Delhi-110053

AFA Validity: December 22, 2023

Date: New Delhi

Place: 20.06.2023

POSSESSION NOTICE  
(FOR IMMOVABLE PROPERTY)

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned in below table calling within named borrowers, co-borrowers/guarantor to repay the amount mentioned in the notice being an amount as detailed mentioned in table given hereunder within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Ordinance read with Rule 9 of the said Rules on the dates mentioned as below.

The borrower, Co-Borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for an amount as mentioned in the demand notice and further interest thereon.

Sr. No.	Agreement No.	Borrower, Co-borrower, Guarantors & Legal Heirs Name	Date & Amount of Demand Notice	Property Description	Date of Possession
1.	DRHLGHZ04483284	DEEPA GUPTA and MUKESH KUMAR	22-04-2021 / Rs.9,03,534.91/- Due as on 22-04-2021	KHASRA NO. - 463 VILLAGE - SIKRI KHURD MOHALLA - INDRAPURI NAWAB VIHAR, MODINAGAR PARGANA - JALALABAD, TEHSIL - MODINAGAR DISTT - GHAZIABAD UTTAR PRADESH - 201204	14-06-2023
2.	23759200000028 and 23756200000037	M/S Kurukshetra and Refrigeration through Its Mr. Sunil Bhatia, Mr. Sunil Bhatia And Mrs. Harvinder Kaur	25-03-2022 / Rs.25,95,652.22/- Due as on 25-03-2022	PROPERTY NO.1 - 46TD/10, MOHAN NAGAR, KURUKSHETRA - 136118 and property no -2. SHOP NO - 1 MOHAN NAGAR, KURUKSHETRA - 136118	15-06-2023

Date: 20.06.2023  
Place: DELHI NCR, HARYANA

Sd/  
Authorized Officer  
DCB Bank Limited

SASTRY CENTRE, CIRCLE OFFICE BAREILLY, C-18/B, FIRST FLOOR, D D PURAM BAREILLY  
Email: cs8194@pnb.co.in

## NOTICE U/S 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

It is hereby informed that due to non-payment of instalment/interest/principal debt, the below mentioned accounts have been classified as Non-Performing Asset as per Reserve Bank of India guidelines. We had demanded the entire outstanding together with interest and other charges due under the below mentioned facilities under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 through registered post on their last available addresses but the notices were either returned undelivered or their acknowledgements were not received and as such they are hereby informed about the same by way of public notice.

We hereby call upon the following Borrowers/Guarantors/Mortgagors to pay the amount as mentioned below with further interest at the contracted rate until payment in full, within 60 days (Sixty days) from the date of this publication. In default, besides exercising other rights of the bank as available under Law, the bank is intending to exercise any or all of the powers as provided under section 13 (4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. The details of the secured assets/s intended to be enforced by the bank, in the event of non-payment of secured debt is also mentioned below.

S. No.	Name of the Branch	Outstanding Amount	Description of Immovable Property
1.	<b>PNB-SHERPUR KALAN (091000)</b> <b>Borrower: 1. M/s Krishna Seeds, Village Khamaariya Patti Pilibhit Road Sherpur Kalan Puranpur Pilibhit 262122 Uttar Pradesh India</b> <b>2. Mrs. Veena Singh W/o Mr. Samarveer Singh, Village Khamaariya Patti Pilibhit Road Sherpur Kalan Puranpur Pilibhit 262122 Uttar Pradesh India</b> <b>Guarantor: 1. Mr. Samarveer Singh S/o Mr. Shividhan Singh, Village Khamaariya Patti Pilibhit Road Sherpur Kalan Puranpur Pilibhit 262122 Uttar Pradesh India</b> <b>2. Mrs. Sunita Dixit W/o Ghanshyam Dixit, Village Sabalpur, Puranpur 262122 Uttar Pradesh India</b>	Notice dated 29.05.2023 of Rs. 24,77,969.60 + int & other charges We.f. 01.05.2023	Equitable Mortgage (Extension of charge with the A/c of M/s Sat Sai Industries) of commercial land measuring area 5789.10 sqm part of Gata no . 587 situated at Khamaariya Patti Tehsil Puranpur District Pilibhit (UP) standing in the name of Mr. Samarveer Singh S/o Mr. Shividhan Singh registered with SRO Puranpur vide sale deed registered at bahi No. 1 Zild No. 1150, Pages 95 to 134, Serial No. 3836 dated 21/06/2004, <b>Boundaries:</b> East: Plot of Mr. Samarveer Singh, West: M/s Sat Sai Industries, North: Plot of Mr. Samarveer Singh, South: Pilibhit Puranpur Road

Place : Bareilly Date : 20.06.2023 Authorised Officer, Punjab National Bank

AF ENTERPRISES LIMITED  
Regd. Off: H-15/18, Basement B Portion, West Patel Nagar, New Delhi-110008  
Corp Office: Plot No. 8, Sector-5, Main Mathura Road, Faridabad, Haryana - 121006  
Email Id: info@afenterprises@gmail.com; Website: www.afenterprises.com; CIN: L18100DL1903PLC016354

Extract of Consolidated Financial Results for Quarter and Financial Year ended 31<sup>st</sup> March, 2023  
(In terms of Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015) (Amount in Lakhs.)

Sr. No.	Particulars	Consolidated			
		Current 3 months Quarter ended (01.01.2023 to 31.03.2023) (Audited)	Corresponding 3 months of Current Quarter ended in the previous year (01.01.2022 to 31.03.2022) (Rs.)	Current accounting year ended (01.04.2022 to 31.03.2023) (Rs.)	Corresponding accounting year ended (01.04.2021 to 31.03.2022) (Rs.)
1.	Total Income from Operations	1,996.33	4,576.82	2,971.47	5100.56
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	-243.51	250.10	-43.10	165.27
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-243.53	250.10	87.65	165.27
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-192.97	203.85	34.05	111.67
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	-191.89	204.40	35.13	112.22
6.	Paid Up Equity Share Capital (Face Value of ₹10/-) each	1,411.36	1,291.36	1,411.36	1,291.36
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	561.23	1,24.27	561.23	1,24.27
8.	Earnings Per Share (of ₹10/- each) (for continuing and discontinued operations)-				
1.	Basic	-1.46	1.89	0.26	1.04
2.	Diluted	-1.06	1.70	0.19	0.93

Notes:  
1) The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the websites of the Stock Exchange and the listing entity, www.afenterprises.com.  
2) The Company has received Financial Statements of its Subsidiary, i.e. M/s Anuk IT Solutions Private Limited on 16th June, 2023 therefore the Consolidated Financial Statements approved in the Audit Committee and Board Meeting dated 17th June, 2023 and submitted on the same on BSE

For AF ENTERPRISES LIMITED  
Sd/-  
Santosh Kumar Kushawaha  
Director  
DIN:- 02994228

UJJIVAN SMALL FINANCE BANK  
SECOND FLOOR, GMIT BUILDING  
D-7 SECTOR 3 NOIDA UP 201301

## POSSESSION NOTICE (for Immovable property) [Rule 8(1)]

Whereas, the undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s)/ Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujjivan Small Finance Bank Ltd., for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
1. Muntiyaj Khan S/o Ranjani Khan 1362, Near Fauji ki Chakki, Nagla Enclave part 2, Faridabad Sector-22, Haryana-121005, 2. MIS Fabrication Through its Proprietor Muntiyaj Khan Plot No. 51, Sector-23, Opp. Punjab Rolling Mill, Sanjay colony, Faridabad, Haryana, 3. Muveena V/o Muntiyaj Khan 1362, Near Fauji ki Chakki, Nagla Enclave part 2, Faridabad Sector-22, Haryana-121005 in Loan Account No. 220480600000003	All that Part & Parcel of Property Freehold residential plot No. 103, Ad Measuring 150 Sq. Yards, falling under khasra No. 9/12, 12, 19, 20 & 101, 10/11, 11/6, 16/1, 15 situated at village Nangla, Distt. Gurjar, Faridabad which is bounded as follows: Boundaries: East: Road 22 ft wide, West: Road 15 ft wide, North: Road 15 ft wide, South: Plot no. 104. The Property belongs to Muveena V/o Muntiyaj Khan	Date of Demand Notice: 28-12-2022 Date of possession: 17-06-2023	Rs. 16,77,315.89/- as on 27.12.2022 and interest thereon.
1. JRV Foods And Nuts Through its Proprietor Chandee Singh Kochharew GF05, LA, Lagune, Golf Course Road, Sector-54, Gurgaon, Haryana-122011 Also At: F-1201A, South Block Golf Course Road, LA Lagune Apartment, Gurgaon, Sector-54, Haryana-122011 Also At: 174, 1st Floor Gali Abdul Hakim, Phatak Habash Khan Tilak Bazar, Khari Baoli, North Delhi-110006 2. Chandee Singh Kochhar, Clo Gurbachan Singh Kochhar EWS GF05, LA, Lagune, Golf Course Road, Sector-54, Gurgaon, Haryana-122011 Also At: F-1201A, South Block Golf Course Road, LA Lagune Apartment, Gurgaon, Sector-54, Haryana-122011 Also At: 174, 1st Floor Gali Abdul Hakim, Phatak Habash Khan, Tilak Bazar, Khari Baoli, Central Delhi-110006 In Loan Account No. 23472300500001	All that piece and parcel of First Floor, without Roof rights in the portion of built up property no WZ-622-D, having old no. C-119 and C-120 area admeasuring 110.5 Sq. Mtrs, out of total area admeasuring 231-1/2 Sq. Yds. Part of Khasra No. 568/2 situated in the area of village Tihar, colony known as Shiv Nagar Extn. Jail Road, New Delhi which is bounded as under: Boundaries: East : Jail Road, West : Service lane, North : Service lane, South : Property of GL/13	Date of Demand Notice: 24-01-2023 Date of possession: 16-06-2023	Rs. 99,98,829.82/- as on 24-01-2023 and interest thereon.
1. INDO GLOBAL IMPEX THROUGH ITS PROPRIETOR CHANDEEP SINGH KOCHHAR EWS GF05, LA, Lagune, Golf Course Road, Sector-54, Gurgaon, Haryana-122011, Also At: F-1201A, South Block Golf Course Road, LA Lagune Apartment, Gurgaon, Sector-54, Haryana-122011, Also At: 174, 1st Floor Gali Abdul Hakim, Phatak Habash Khan, Tilak Bazar, Khari Baoli, North Delhi-110006, 2. Chandee Singh Kochhar, Clo Gurbachan Singh Kochhar EWS GF05, LA, Lagune, Golf Course Road, Sector-54, Gurgaon, Haryana-122011 Also At: F-1201A, South Block Golf Course Road, LA Lagune Apartment, Gurgaon, Sector-54, Haryana-122011 Also At: 174, 1st Floor Gali Abdul Hakim, Phatak Habash Khan, Tilak Bazar, Khari Baoli, Central Delhi-110006 In Loan Account No. 23472300500000	All that piece and parcel of First Floor, without Roof rights in the portion of built up property no WZ-622-D, having old no. C-119 and C-120 area admeasuring 110.5 Sq. Mtrs, out of total area admeasuring 231-1/2 Sq. Yds. Part of Khasra No. 568/2 situated in the area of village Tihar, colony known as Shiv Nagar Extn. Jail Road, New Delhi which is bounded as under: Boundaries: East : Jail Road, West : Service lane, North : Service lane, South : Property of GL/13	Date of Demand Notice: 24-01-2023 Date of possession: 16-06-2023	Rs. 25,67,714 /- as on 24-01-2023 and interest thereon.

Date: 20.06.2023 Place: Delhi / NCR Authorised Officer

## Cholamandalam investment and Finance Company Limited

Corporate Office: No.2, Dare House, 1st Floor, NSC Bose Road, Chennai - 600 001. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr. Sudhir Tomar Mob No. 9818460101

SUB: Re-call of Auction Notice under Rule 8(3) dated 02.06.2023 - Loan Account No. X0HEDEF0003430851

Account No. and Name of borrower, co-borrower, Mortgagors	Descriptions of the property /Properties
Loan Account No X0HEDEF0003430851) 1. MOHD YUSUF 2. FARAH M @ FARAH 3. M/S GOLDEN ZARI EMPORIUM 4. SAYARA BI @ SAYARA All Above At: H.NO-4929/P-5, GALI NO-06, SARTAJ MOHALLA, KRISHNA NAGAR, NEW DELHI-110031	All That Piece And Parcel Of The Property Bearing No. 4929-p/5a, Area 52 Sq.yds, Out Of Total Area 295 Sq.yds, Out Of Khasra No. 689/442, Situated In The Abadi Of East Old Seelampur, Kanti Nagar Extn., Illaga Shahdara, Delhi Which Was Bounded As Under:- East: Property Of Other's West: Gali 15ft Wide North: Property Of Others South: Property Of Others

It is hereby informed that the Auction Notice under Rule 8(6) issued on 02.06.2023 for the above loan account is hereby withdrawn. It is pertinent to mention that the same is being withdrawn without prejudice to the rights of Cholamandalam Investment and Finance Company Limited to issue fresh Auction Notice being a Secured Creditor under the SARFAESI ACT, 2002. Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited

Place: DELHI, NCR Date : 20-06-2023

Sd/  
Authorized Officer  
Cholamandalam Investment and Finance Company Limited

बैंक ऑफ महाराष्ट्र  
Bank of Maharashtra  
एक परिवार एक बैंक

Joy Tower, C 20, 2<sup>nd</sup> Floor, 11A, C Block, Phase 2 Industrial Area, Sector 62, NOIDA, Gautam Buddha Nagar Uttar Pradesh 201301  
ZONAL OFFICE  
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5  
POSSESSION NOTICE [Rule - 8 (1)]  
(For Immovable Property)

Whereas, the undersigned being the Authorised Officer of the Bank of Maharashtra under the securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under sub-section (12) of Section 13 read with Rule 8 of the security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated mentioned below calling upon the borrower and guarantor to repay outstanding amount (mentioned below) within 60 days from the date of receipt of the said Notice. The Notice was sent by Regd. AD post and Speed Post. The borrower having failed to repay the amount, the undersigned has taken Symbolic Possession of the properties described herein below in exercise of power conferred on him/ her under section 13(4) of the said Act read with Rule 6 of the said rules on dates mentioned below. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of Bank of Maharashtra, INDRAPURAM, GHAZIABAD Branch for an amount herein above mentioned. The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name & Address of Borrowers & Guarantor (S)	Details of Property	Date of Demand Notice / Date of Possession Notice	Amount Due
1.	Mrs. Renu Singh (Borrower) W/o Late Arjun Singh, Flat No. 203, Second floor back side without roof rights on plot no RZ-255 26 situated at khasra no 1711 village matiala, sukhi ram park Kiran garden, Uttam nagar, New Delhi - 110059.	Equitable Mortgage of Residential Flat No. 203, Second floor back side without roof rights on plot no RZ-255 26 situated at khasra no 1711 village matiala, sukhi ram park Kiran garden, Uttam nagar, New Delhi - 110059.	09.02.2023	Rs. 26,17,574.00 + interest and other charges / expenses w.e.f. 09.02.2023
	Mr. Yuvraj Singh S/o Late Arjun Singh (Legal heir of Late Arjun Singh), Flat No. 203, Second floor back side without roof rights on plot no RZ-255 26 situated at khasra no 1711 Village Matiala, Sukhi Ram Park Kiran Garden, Uttam Nagar, New Delhi-110059.		15.06.2023	
	Ganga Prasad Kushwaha, B-5, Bharat Garden, Matiala Road Uttam Nagar, New Delhi - 110059			

Date - 19.06.2023 PLACE: GHAZIABAD Authorised Officer

POONAWALLA HOUSING FINANCE LIMITED  
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)  
REGISTERED OFFICE: 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundiwa Road, Pune-411036

Whereas, the undersigned being the Authorised Officer of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

SR NO	NAME OF BORROWERS	DESCRIPTION OF PROPERTY	POSSESSION TAKEN DATE	DATE OF STATUTORY DEMAND NOTICE	AMOUNT IN DEMAND NOTICE (RS.)
1.	ASIT BHATTACHARYA, MADHUMITA BHATTACHARYA	ALL THAT PIECE AND PARCEL OF GROUND FLOOR WITHOUT ROOF RIGHT OUT OF BUILT UP PROPERTY NO. RZ-33 LAND AREA MEASURING 16,700 SQ MTRS. (20 SQ. YDS) OUT OF TOTAL LAND AREA MEASURING 10,00 SQ. YDS. OUT OF KHASRA NO. 270 SITUATED IN THE REVENUUE ESTATE OF VILLAGE NASIRPUR DELHI STATE ABADI KNOWN AS WEST SAGAR PUR NEW DELHI (HEREIN AFTER CALLED 'SAID PROPERTY') BOUNDARIES AS PER SALE DEED DATED 09.07.2021 EAST -REMAINING PORTION WEST- REMAINING PORTION NORTH -PASSAGE/EOPEN SOUTH-LANE 10 WIDE.	16.06.2023	15-03-2023	LOAN No. HF/024H/20/100139 Rs. 10,10,699.73/- (RUPEES TEN LACS TEN THOUSAND SIX HUNDRED NINETY NINE AND SEVENTY THREE PAISAS ONLY) PAYABLE AS ON 15/03/2023 ALONG WITH INTEREST @ 15.25 P.A. TILL THE REALIZATION.

PLACE: DELHI DATED: 20.06.2023 Sd/- AUTHORIZED OFFICE POONAWALLA HOUSING FINANCE LIMITED (FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)

केनरा बैंक Canara Bank  
A Government of India Undertaking  
सिस्टिमेटिक सिंडिकेट Regional Office-1, 71, MG Road, Agra

## POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of the Canara Bank under the Securitisation Act and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon the borrower/guarantor to repay the amount mentioned in the notice along with interest & expenses within 60 days from the date of receipt of the said notices.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under section 13(4) of the said Act read with rule 8 & 9 of the said Rules. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act., in respect of time available, to redeem the secured assets.

Name of Borrowers/ Guarantors	Description of Properties	Demand Notice Date	Date of Possession	Amount Due (Rs.)
Borrower- M/s H D Shoes Prop.- Sh. Harsh Dev S/o Sh. Suresh, Guarantor- Sh. Harsh Dev S/o Sh. Suresh Chand, Bounded as: East- 10' Wd Rasta & Chowk, West-Suresh Property of Dwarika Prasad, North- House of Ram Chand, South- 10' Wd Rasta	Commercial cum Residential Land & Building situated at part of property No. 25/17 at chakki pat, Rakabganj ward Tehsil & Distt. Agra, Area- 51.53 Sq. Mtr., in the name of Sh. Harsh Dev S/o Sh. Suresh Chand, Bounded as: East- 10' Wd Rasta & Chowk, West-Suresh Property of Dwarika Prasad, North- House of Ram Chand, South- 10' Wd Rasta	04.01.2023	14.06.2023	22,98,460.53 + interest & Other expenses from 29-03-2023

Date : 20-06-2023 Authorised Officer

FEDBANK FINANCIAL SERVICES LIMITED  
Having corporate office at Kanakia Wall Street, A Wing, 5th Floor, Unit No.501, 502, 511, 512  
Andheri Kuria Road, Chakala Andheri East Mumbai, Maharashtra - 400093DEMAND NOTICE  
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") & THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorised Officer of Fedbank Financial Services Limited (Fedfina) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believed that borrower(s) is/are availing the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below -

Sr. No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description of Secured Assets / Mortgage Property	Dt of Demand Notice U/s 13(2) & Total Ois
1.	LAN NO. FEDDLHAP0496838 1. M/S. A.Y. TRADINGS (Borrower) Through its Proprietor C - 1177, 2nd Floor, Ansal Esencia, Sector - 67, Gurgaon, Haryana - 122018 Also at: A-19A, Old Plot No. B.21, Kh. No. 148, Village - Gazipur, Near Aggarwal Sweet, Delhi - 110096 2. MOHD. YASAR (Co- Borrower) 3. AIYESHANOOR (Co- Borrower) H. No. U - 2/22, Phase 3, Cyber City, DLF, Gurgaon, Sikanderpur Ghosi (68), Gurgaon - 122002 Also at: A-19A, Old Plot No. B.21, Kh. No. 148, Village - Gazipur, Near Aggarwal Sweet, Delhi - 110096	Built up property land area measuring 120 Sq. Yds., i.e. 100.33 Sq. Mtrs., (1080 Sq. Fis.), having its covered area 100.33 Sq. Mtrs., out of Khasra No. 148, bearing Property No. A-19-A, part of property No. A-19, Old Plot No. B.21, consisting according to site and with the rights to construct upto the last storey, situated at in the area of Village Gazipur, near Aggarwal Sweets and in the Lal Dora Abadi Village of Gazipur, Delhi - 110096, and area bounded as under: East: Road 30 Ft. West: Other Property North: Property No. A-20 South: Part of Property No. A-19	Dated: 13-06-2023 Rs. 96,35,416/- (Rupees Ninety Six Lakhs Thirty Five Thousand Four Hundred Sixteen only) as on 12/06/2023 NPA Date: 04-06-2023

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount, mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Fedfina is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/ properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, Fedfina shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. Fedfina is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), Fedfina also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Fedfina. This remedy is in addition and independent of all the other remedies available to Fedfina under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of Fedfina and noncompliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-  
DATE: 20.06.2023  
PLACE: Delhi  
AUTHORIZED OFFICER  
Fedbank Financial Services Ltd.

## "IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FORM G  
INVITATION FOR EXPRESSION OF INTEREST FOR GOVIND ELECTRICAL PVT LTD OPERATING IN TRADING OF ELECTRICAL GOODS AT FARIDABAD, HARYANA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	<b>Govind Electrical Private Limited</b> CIN: U51909HR2016PTC063904
2. Address of the registered office	SSI Plot No. 10, Market No. 5, NIT Faridabad, Faridabad, Haryana - 121001
3. URL of website	Not applicable
4. Details of place where majority of fixed assets are located	Warehouse at SSI, Plot No. 10, Market no. 5, NIT, Faridabad



**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MAGPIE GLOBAL HOUSEWARE PVT LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Magppie Global Houseware Private Limited
2.	Date of incorporation of corporate debtor	16/11/2015
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2015PTC287416
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Khasra No 324 Block J Sarup Nagar, NA, New Delhi – 110042 <b>Old Registered Office:</b> H. No. 4A, Block – PD, Pitampura, New Delhi – 110034 <b>Principal Place of Business:</b> Godown No. 29, 30 And 31, Shree Nagar Society, Survey No. 202, Village Budasan Taluk-Kadi, Mahesana, Gujarat – 382715
6.	Insolvency commencement date in respect of corporate debtor	15.06.2023 (Copy of the order was received on 17.06.2023)
7.	Estimated date of closure of insolvency resolution process	11.12.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Girish Kamal Gupta <b>Reg. No.:</b> IBBI/IPA-001/IP-P01146/2018-19/11831
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Plot No.3, Vigyan Vihar, New Delhi – 110092 <b>E-mail ID:</b> <a href="mailto:girishkamalca@gmail.com">girishkamalca@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> C-6/264, Yamuna Vihar, Delhi-110053 <b>E-mail ID:</b> <a href="mailto:cirp.mghpl@gmail.com">cirp.mghpl@gmail.com</a>
11.	Last date for submission of claims	<b>29.06.2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal (New Delhi, Bench – VI) has ordered the commencement of a corporate insolvency resolution process of the Magppie Global Houseware Private Limited on 15.06.2023 (Copy of the order was received on 17.06.2023).

The creditors of Magppie Global Houseware Private Limited, are hereby called upon to submit their claims with proof on or before 29.06.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Girish Kamal Gupta  
(Insolvency Professional)  
IBBI Reg. No.: IBBI/IPA-001/IP-P01146/2018-2019/11831  
IP-P01146/2018-19/11831  
Comm. Address: C-6/264, Yamuna Vihar, Delhi-110053  
E-mail ID: girishkamalca@gmail.com  
AFA Certificate No.: A1/11831/02/221223/10527

**Girish Kamal Gupta**  
**Interim Resolution Professional**  
**Magppie Global Houseware Private Limited**  
**IBBI Reg. No.: IBBI/IPA-001/IP-P01146/2018-2019/11831**  
**E-mail ID: [girishkamalca@gmail.com](mailto:girishkamalca@gmail.com) [cirp.mghpl@gmail.com](mailto:cirp.mghpl@gmail.com)**  
**Address: C-6/264, Yamuna Vihar, Delhi – 110053**  
**AFA Validity: December 22, 2023**

**Date: New Delhi**  
**Place: 21.06.2023**

indianexpress.com

**The Indian EXPRESS**  
— JOURNALISM OF COURAGE —

I choose substance over sensation.  
Inform your opinion with credible journalism.

I arrive at a conclusion not an assumption.  
Inform your opinion with detailed analysis.

The Indian Express.  
For the Indian Intelligent.

**The Indian EXPRESS**  
— JOURNALISM OF COURAGE —

financialexp.epapr.in

**POSSESSION NOTICE**  
(for immovable property)

Whereas,  
The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 30.11.2021 calling upon the Borrowers **JAIK JAGDISHBHAI GOHIL ALIAS GOHIL JAIK JAGDISHBHAI, BHANUBEN GOHIL AND JAGDISHBHAI SAMJIBHAI GOHIL** to repay the amount mentioned in the Notice being **Rs.13,93,369.24 (Rupees Thirteen Lakhs Ninety Three Thousand Three Hundred Sixty Nine and Paise Twenty Four only)** against Loan Account No. **HHLBAR00345869** as on 26.11.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **18.06.2023**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 13,93,369.24 (Rupees Thirteen Lakhs Ninety Three Thousand Three Hundred Sixty Nine and Paise Twenty Four only)** as on 26.11.2021 and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
UNIT NO. A1 401, SBA 1100 SQ. FT., IN THE PROJECT KNOWN AS "KUBER EXPRESSIONS", OPP KUBER CITY, WAGHODIA- DABHOI RING, ROAD BEARING R.S.NO. 163, VADODARA-390018, GUJARAT.

Date : 18.06.2023 Authorised Officer  
Place: VADODARA INDIABULLS HOUSING FINANCE LIMITED

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF**  
**MAGPIE GLOBAL HOUSEWARE PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	MAGPIE GLOBAL HOUSEWARE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	16/11/2015
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140DL2015PTC287416
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Kharsa No 324 Block J Sanip Nagar, NA, New Delhi - 110042 Old Registered Office: H. No. 4A, Block - PD, Pitampura, New Delhi - 110034 Principal Place of Business: Godown No. 29, 30 and 31, Shree Nagar Society, Survey No. 202, Village Budasan Taluk-Kadi, Mahesana, Gujarat - 382715
6. Insolvency commencement date in respect of Corporate Debtor	15.06.2023 (Copy of the order was received on 17.06.2023)
7. Estimated date of closure of insolvency resolution process	11.12.2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name: <b>Girish Kamal Gupta</b> Reg. No.: IBB/PA-001/IP-P0/1146/2018-19/11831
9. Address & email of the interim resolution professional, as registered with the board	Address: Plot No.3, Vignay Vihar, New Delhi - 110092 E-mail: girishkamalga@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : C-6/264, Yamuna Vihar, Delhi-110053 E-mail: cirp.mghpl@gmail.com
11. Last date for submission of claims	29.06.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Magpie Global Houseware Private Limited** on **15.06.2023** (Copy of the order was received on 17.06.2023).

The creditors of **Magpie Global Houseware Private Limited**, are hereby called upon to submit their claims with proof on or before **29.06.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Girish Kamal Gupta  
Interim Resolution Professional  
Magpie Global Houseware Private Limited  
IBBI Reg. No.: IBB/PA-001/IP-P0/1146/2018-19/11831 | AFA Validity: December 22, 2023  
Date : 21.06.2023 E-mail ID: girishkamalga@gmail.com, cirp.mghpl@gmail.com  
Place: New Delhi Address: C-6/264, Yamuna Vihar, Delhi-110053

indianexpress.com



I arrive at a conclusion not an assumption.  
Inform your opinion with detailed analysis.

The Indian Express.  
For the Indian Intelligent.

**The Indian EXPRESS**  
— JOURNALISM OF COURAGE —

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
"APPENDIX- IV-A [See proviso to Rule 8 (6)]"

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable properties mortgaged/charged/hypothecated to Bank of Baroda, the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" without recourse basis on **12.07.2023** for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr. No.	Name & address of Borrower/s/Guarantor/s	Description of Properties	Total dues	Reserve Price EMD & Bid Increase Amount
1	M/s Kaneri Agro Industries Ltd, (Erstwhile Amedehara Industries) Lodariyal, Taluka: Sanand, District Ahmedabad <b>Directors/Guarantors :</b> Mr. Ritesh Kaushikbhai Patel, Mr. Nileshkumar Kaushikbhai Patel, Mrs. Palak Riteshbhai Patel, Mr. Pravin Kumar Bhogilal Patel, Mrs. Nidhi Nileshkumar Patel, Mrs. Indiraben Kaushikbhai Patel, Mr. Kaushik Kumar Bhogilal Patel.	Lot No. (1.): All that piece and parcel of immovable property Shop No. 34 on Ground Floor, admeasuring about 930 Sq. Feet i.e. 86.43 Sq. Mtrs. (Super Built-up Area) situated in the scheme known as "Aakrut Arcade", which is developed by Aroma Realities Ltd., situated on the land bearing Block/Survey No. 1634, as per Re-Survey New Survey No. 4650 and Block/Survey No. 1635/1+2, as per Re-Survey New Survey No. 4651 of Village Bavla, Taluka Bavla, in the Registration District Ahmedabad and Sub-District Bavla in the name of Mr. Nileshkumar Kaushikbhai Patel. (Property Id: BARB259920200158)	M/s Kaneri Agro Industries Ltd. : <b>Total dues Rs. 24,76,99,090/- (Rs. Twenty four crores Seventy Six Lakh Ninety Nine thousand Ninety only) As per Demand Notice us 13(2) dated 07.09.2019</b> and further interest thereon at the contractual rate plus cost, charges and expenses w.e.f. 01.09.2019 less recovery thereafter, if any. (Pending Litigation: SA No. 25/2022 filed on 01.10.2022 M/s Kaneri Agro Industries Ltd Vs. Bank of Baroda -DRT-1)	Reserve Price: Rs. 34,20,000/- EMD: Rs. 3,42,000/- Bid Inc: Rs. 50,000/-

**E-Auction Date : 12.07.2023 and E-Auction Time: 02:00 PM to 06:00 PM**  
**(unlimited extension of 10 minutes) \* Status of Possession : Physical Possession**  
**\* Inspection Date : 06.07.2023 and Inspection Time: 11:00 AM to 02:00 PM**

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact the authorized officer **Mr. Puneet Jain, Chief Manager, ZOSARB, Ahmedabad, Mob. No. 9687672952 (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable/ Immovable Assets.)**

**AS PER SARFAESI Act, STATUTORY -15- DAYS SALE NOTICE TO THE BORROWER /GUARANTOR/ MORTGAGOR**

The above mentioned borrower/s is/ are hereby notified to pay the sum as mentioned in section 13(2) Notice in full before the date of auction, failing which property will be auctioned / sold and balance dues if any will be recovered with interest and cost from borrowers/ guarantors/mortgagor.

Date : 20.06.2023 | Place : Ahmedabad Sd/- Authorized Officer, BANK OF BARODA

**ADITYA BIRLA CAPITAL**  
**PROTECTING INVESTING FINANCE ADVISING**  
**ADITYA BIRLA HOUSING FINANCE LTD.**

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266.  
Branch Office: Aditya Birla Housing Finance Limited, 2nd Floor, Jaydev Complex, Opp. Pashabhai Petrol Pump, State Highway, Mehsana Gujarat-384002  
Branch Office: Aditya Birla Housing Finance Limited, The Imperial Heights B/205.206, 2 nd Floor, 150 Feet Ring Road, Rajkot Gujarat-360001  
ABHFL: Authorized Officer Mr. Siddharth Kotadia; Contact Number No. 9824909990, Patel Narendra; Contact No. 9909967323, and Chirag Lokhande; Contact No. 9773758208  
2. Auction Service Provider (ASP) 1.M/s. Globe Tech Infosystems Private Limited - Mr. Samir Chakravorty, Contact No. +91 9810029933, +91 144470855, email id- CARE@BestAuctionDeal.com

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Whereas the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor had taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co. Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co. Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Housing Finance Limited will be held on "As is Where is" and "As is What is" Basis.

Sr. No.	Name of the Borrowers & Co. Borrowers	Description of Properties/ Secured Assets	Amount as per Demand Notice	Reserve Price	EMD	Last EMD Date	Inspection Date and Time	Date of E-Auction
1	Nilesh H Rathod, Rekhaben Nileshbhai Rathod.	All That Piece and Parcel along with the Construction at Plot No. 43 to 57, Sub Plot No. 43 to 57/2, Flat No. 304, 3rd Floor, Wing-E, Nr Patel Transport, Shree Somnath Residency, Off Kuvadva Road, At: Anandpar Rajkot Gujarat, India-360003	9,78,580.93/- (Rupees Nine Lacs Seventy Eight Thousand Five Hundred Ninety Three paise only) as on 21.11.2021	7,08,395.63/- (Rupees Seven Lacs Eight Thousand Three Hundred Ninety Five and Sixty Three Paise Only)	70,839.56 /- (Rupees Seventy Thousand Eight Hundred Thirty Six Paise only).	11-07-2023	10.07.2023 11:00 am to 04:00 pm.	12-07-2023
2	Prasantbhai Rameshbhai Rathod, Bilkaben Prasantbhai Rathod.	All That Piece and Parcel of Property No. E-203, 2nd Floor, Admeasuring 285.42 Sq. Ft. (Carpet Area), Wing -E, Shri Somnath Residency, RS No. 28/P, Sub Plot No. 43 To 57/2, Behind Patel Vihar Garden Restaurant, Before Rengeela Society, Opp. Water Tank, Anandpar (Navagam), Kuvadva Road, Ahmedabad Road, Rajkot, Gujarat And Bounded As: East: Lagu Common Plot & Plot No. 43 To 57/1, West: 7.50 Mts. Wide Road, North: 15 Mts. Wide Road, South: Adj. R.S. No.29	12,54,791.78/- (Rupees Twelve Lacs Fifty Four Thousand Seven Hundred Ninety One and Seventy Eight paise only) as on 07.04.2022	6,78,304.13/- (Rupees Six Lacs Seventy Eight Thousand Three Hundred Four and Thirteen Paise Only)	67,830.41 /- (Rupees Sixty Seven Thousand Eight Hundred Thirty and Forty One Paise only).	11-07-2023	10.07.2023 11:00 am to 04:00 pm.	12-07-2023
3	Mukeshbhai Zinzuvadiya Padmaben Mukeshbhai Zinzuvadiya, Smit Mukeshbhai Zinzuvadiya	All That Piece and Parcel along with the Construction at 2nd Floor, Flat No. B-4, Bhagyoday Apartment, Street No. 2, Shiv Mahara, Opp. Mama Saheb Temple, Kothariya Naka, OFF: Palace Road, Rajkot City S.O., Rajkot, Gujarat, India-360001.	11,66,612.31/- (Rupees Eleven Lacs Sixty Six Thousand Six Hundred Twelve and Thirty One paise only) as on 12.10.2021	8,97,750/- (Rupees Eight Lacs Nine Thousand Seven Hundred and Fifty Only)	89,775/- (Rupees Eighty Nine Thousand Seven Hundred and Seventy Five only).	11-07-2023	10.07.2023 11:00 am to 04:00 pm.	12-07-2023
4	Sureshbhai Mansingbhai Gohel, Parulben Sureshbhai Gohel.	All That Piece and Parcel along with The Construction at Plot No. 124, Block No D / 124-A, Adarsh Residency, Pipaliya Pal, Pipaliya ( Sadak) B.O. Rajkot, Gujarat, India-360311	7,40,884.71/- (Rupees Seven Lacs Forty Thousand Eight Hundred Eighty Four and Seventy One paise only) as on 06.05.2021	4,00,000/- (Rupees Four Lacs Only)	40,000/- (Rupees Forty Thousand only).	11-07-2023	10.07.2023 11:00 am to 04:00 pm.	12-07-2023
5	Bharatji Pradhanji Thakor, Mehulji Thakor, Bhavnaben Thakor.	All That Piece and Parcel of Flat No. C-301, Third Floor Shreeji Sharan Residency, Ucharpi Road Opp. Parthi City Sim Of Mehsana, Rev S. No. 408 P 2, TA & DIST Mehsana, Gujarat, Admeasuring 45.16 Sq. Mtrs. And Bounded As: East: Common Passage, West: Open Space, North: A Wing After Open Space, South: Flat No. C-302ss	7,67,554.74/- (Rupees Seven Lacs Sixty Seven Thousand Five Hundred Fifty Four and Seventy Four paise only) as on 07.11.2022	4,72,315.86/- (Rupees Four Lacs Seventy Two Thousand Three Hundred Fifteen and Eighty Six Paise Only)	47,231.59/- (Rupees Forty Seven Thousand Three Hundred Thirty One and Fifty Nine Paise only).	11-07-2023	10.07.2023 11:00 am to 04:00 pm.	12-07-2023

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or i.e. <https://BestAuctionDeal.com>

Date:- 21/06/2023  
Place:- Gujarat  
Authorized Officer  
Aditya Birla Housing Finance Limited

**homefirst**  
We'll take you there

**Home First Finance Company India Limited**  
CIN: L65990MH2010PLC240703,  
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

**NOTICE OF SALE THROUGH PRIVATE TREATY**  
Sale of Secured assets under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 - (Notice Under Rule 8 (6))

The undersigned as Authorized Officer of Home First Finance Company India Limited (Home First) has taken over possession of the schedules property, in terms of section 13(4) of the subject act in connection with outstanding dues payable by you to us. Please refer our Notice dated mentioned below, wherein we informed that we have published Auction Notice in the newspaper mentioned by fixing the Reserve Price as mentioned. The Auction was scheduled on the date as mentioned. The Auction could not be successful due to lack of any bidder.

Public at large is informed that the secured property(ies) as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Company for realisation of Company's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Hence, in terms of the provisions of the subject Act and Rules made thereunder, we issue this notice to you to enable you to discharge the amount due to the Company within 15 days from the date of this notice and take back the assets mentioned in the schedule, failing which the assets will be sold to discharge the liabilities. This is without prejudice to any other rights available to the Company under the subject Act or any other law in force.

The interested parties may contact the Authorized Officer for further details/ clarifications and for submitting their offers. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

S. No.	Name of the Account/ Guarantors	Details of property/ owner of the property	Outstanding amount as on Demand Notice (in INR)	Date of Sale Notice	Newspaper	Date of e-Auction	Reserve Price (in INR)	No. of Authorised Officer
1.	Somnath dinbandhu Ash, BABY SOMNATHASH	Flat-407,Block/Building- DEV MANEK APARTMENT, near pushkunj 2, .kenal, isanpur ahmedabad Gujarat 382440	6.62.142	03-06-2023	Financial Express (Eng + Guj)	19-06-2023	6,42,600	8866524125

**STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002**

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before 15 days from the date of this notice, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 21/06/2023  
Place: Ahmedabad

Signed by Authorized Officer,  
Home First Finance Company India Limited

